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**LEGISLATIVE SUPPLEMENT**

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**PART II**  
**HARYANA GOVERNMENT**  
 LAW AND LEGISLATIVE DEPARTMENT

**Notification**

The 7th December, 2016

**No. Leg.37/2016.**— The following Ordinance of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 5th December, 2016 and is hereby published for general information:—

HARYANA ORDINANCE NO. 5 OF 2016

**THE PUNJAB SCHEDULED ROADS AND CONTROLLED  
 AREAS RESTRICTION OF UNREGULATED  
 DEVELOPMENT (HARYANA AMENDMENT)  
 ORDINANCE, 2016**

AN

**ORDINANCE**

further to amend the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, in its application to the State of Haryana.

Promulgated by the Governor of Haryana in the Sixty-seventh year of Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:—

1. This Ordinance may be called the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016. Short title.

2. For sub-section (1) of section 12C of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, the following sub-section shall be substituted, namely:— Amendment of section 12C of Punjab Act 41 of 1963.

“(1) The Government shall, by notification, constitute a Tribunal consisting of a Chairman, who shall be a retired judge of the High Court and two other members, of whom one shall be of the rank of Chief Engineer, having special knowledge about roads and highways and the other member shall be a professional from the fields like Law, Town Planning, Industry, Management or such other field, as may be decided by the Government. If the members of the Tribunal are divided over some issue, the decision of the Chairman shall prevail.”.

KULDIP JAIN,  
 Secretary to Government Haryana,  
 Law and Legislative Department.